

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-51/1997/10349/A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pratim Kumar Bora,
Principal Judge,
Family Court-I, Kamrup(M),
Guwahati.

Dated Guwahati, the 22nd October, 2024.

Sub:- **Civil vacation.**

Ref:- Your letter No. FCG.6/24/350/24 dtd. 04.10.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **permission to avail 2nd half of the civil vacation, along with station leave permission, with the official vehicle, at own cost, from the evening of 14.10.2024 till the evening of 20.10.2024**, has been granted. The Counsellor, Family Court-I, Kamrup Metro, and in his absence, the Counselor, Family Court-II, Kamrup Metro, and in his absence, the Counselor, Family Court-III, Kamrup Metro will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-51/1997/10350-10353/A, dated , 22-10-2024

Copy to:

1. The Principal Accountant General (A&F), Beltola, Guwahati for information.
2. The Counsellor, Family Court-I, Kamrup Metro, Guwahati.
3. The Principal Judge, Family Court II, Kamrup Metro, Guwahati.
- JT* 4. The Project Manager, Gauhati High Court.

b
JT. REGISTRAR (VIGILANCE)

Julia